

THE HAZARDOUS WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDARY MOVEMENT) RULES, 2008¹

In exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Hazardous Wastes (Management and Handling) Rules, 1989, excepts in respect of things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:—

CHAPTER I PRELIMINARY

1. Short title and commencement.—(1) These rules may be called the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.

(2) They shall come into force on the date² of their publication in the Official Gazette.

2. Application.—These rules shall apply to the handling of hazardous wastes as specified in the Schedules and shall not apply to—

- (a) waste-water and exhaust gases as covered under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder;
- (b) wastes arising out of the operation from ships beyond five kilometres of the relevant baseline as covered under the provisions of the Merchant Shipping Act, 1958 (44 of 1958), and the rules made thereunder;
- (c) radio-active wastes as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962), and the rules made thereunder;
- (d) bio-medical wastes covered under the Bio-Medical Wastes (Management and Handling) Rules, 1998 made under the Act; and
- (e) wastes covered under the Municipal Solid Wastes (Management and Handling) Rules, 2000 made under the Act.

3. Definitions.—(1) In these rules, unless the context otherwise requires,—

- (a) “Act” means the Environment (Protection) Act, 1986 (29 of 1986);
- (b) “authorisation” means permission for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes granted under sub-rule (4) of rule 5;

1. *Vide* S.O. 2265(E), dated 24th September, 2008, published in the Gazette of India, Extra., Pt. II, Sec. 3(ii), dated 24th September, 2008.

2. Came into force on 24-9-2008.

- (c) "Basel Convention" is the United Nations Environment Programme Convention on the Control of Transboundary Movement of Hazardous Wastes and their Disposal;
- (d) "Central Pollution Control Board" means the Central Pollution Control Board constituted under sub-section (1) of section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
- (e) "disposal" means any operation which does not lead to recycling, recovery or reuse and includes physico chemical, biological treatment, incineration and disposal in secured landfill;
- (f) "export" with its grammatical variations and cognate expressions, means taking out of India to a place outside India;
- (g) "exporter" means any person under the jurisdiction of the exporting country who exports hazardous waste including the country, which exports hazardous waste;
- (h) "environmentally sound management of hazardous wastes" means taking all steps required to ensure that the hazardous wastes are managed in a manner which shall protect health and the environment against the adverse effects which may result from such waste;
- (i) "environmentally sound technologies" means any technology approved by the Central Government from time to time;
- (j) "facility" means any establishment wherein the processes incidental to the handling, collection, reception, treatment, storage, recycling, recovery, reuse and disposal of hazardous wastes are carried out;
- (k) "Form" means a Form appended to these rules;
- (l) "hazardous waste" means any waste which by reason of any of its physical, chemical, reactive, toxic, flammable, explosive or corrosive characteristics causes danger or is likely to cause danger to health or environment, whether alone or when in contact with other wastes or substances, and shall include—
 - (i) waste specified under column (3) of Schedule I,
 - (ii) wastes having constituents specified in Schedule II if their concentration is equal to or more than the limit indicated in the said Schedule, and
 - (iii) waste specified in Part A or Part B of the Schedule III in respect of import or export of such wastes in accordance with rules 12, 13 and 14 or the wastes other than those specified in Part A or Part B if they possess any of the hazardous characteristics specified in Part C of that Schedule;
- (m) "hazardous waste site" means a place of collection, reception treatment, storage of hazardous wastes and its disposal to the environment which is approved by the competent authority;
- (n) "import" with its grammatical variations and cognate expressions, means bringing into India from a place outside India;

- (o) "importer" means an occupier or any person who imports hazardous waste;
- (p) "manifest" means transporting document prepared and signed by the occupier or his representative authorized in accordance with the provision of these rules.
- (q) "occupier" in relation to any factory or premises, means a person who has control over the affairs of the factory or the premises and includes in relation to any hazardous waste the person in possession of the hazardous waste;
- (r) "operator of disposal facility" means a person who owns or operates a facility for collections, reception, treatment, storage or disposal of hazardous wastes;
- ¹(ra) other wastes – wastes specified in Part D of Schedule III shall not be Hazardous waste unless they possess any of the Hazardous characteristics specified in Part C of the Schedule in respect of import or export of such wastes in accordance with rules 12, 13 and 14.]
- (s) "recycler or reprocessor or actual user" means an occupier who procures and processes hazardous waste for recycling or recovery or re-use;
- (t) "recycling" means reclamation and reprocessing of hazardous waste in an environmentally sound manner for the original purpose or for other purposes;
- (u) "reuse" means use of hazardous waste for the purpose of its original use or other use;
- (v) "recovery" means any operation in the recycling activity wherein specific materials are recovered;
- (w) "Schedule" means a Schedule appended to these rules;
- (x) "State Government" in relation to a Union territory means, the Administrator thereof appointed under Article 239 of the Constitution;
- (y) "State Pollution Control Board" means the State Pollution Control Board or the Pollution Control Committee constituted under sub-section (1) of section 4 of the Water (Prevention and Control of Pollution Act, 1974 (6 of 1974);
- (z) "storage" means storing any hazardous waste for a temporary period, at the end of which such waste is processed or disposed of;
- (za) "transboundary movement" means any movement of hazardous wastes from an area under the jurisdiction of one country to or through an area under the jurisdiction of another country or to or through an area not under the jurisdiction of any country, provided at least two countries are involved in the movement;
- (zb) "transport" means off-site movement of hazardous wastes by air, rail, road or water;
- (zc) "transporter" means a person engaged in the off-site transportation of hazardous waste by air, rail, road or water;
- (zd) "treatment" means a method, technique or process, designed to modify the physical, chemical or biological characteristics or

1. Ins. by S.O. 710(E), dated 30th March, 2010 (w.e.f. 30-3-2010).

composition of any hazardous waste so as to reduce its potential to cause harm;

(ze) "used oil" means any oil—

(a) derived from crude oil or mixtures containing synthetic oil including used engine oil, gear oil, hydraulic oil, turbine oil, compressor oil, industrial gear oil, heat transfer oil, transformer oil, spent oil and their, tank bottom sludges; and

(b) suitable for reprocessing, if it meets the specification laid down in Part A of Schedule V but does not include waste oil;

(zf) "waste oil" means any oil which includes spills of crude oil, emulsions, tank bottom sludge and slop oil generated from petroleum refineries, installation or ships and can be used as fuel in furnaces for energy recovery, if it meets the specifications laid down in Part B of Schedule 5 either as such or after reprocessing.

(2) Words and expressions used in these rules and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.

CHAPTER II

PROCEDURE FOR HANDLING HAZARDOUS WASTES

4. Responsibility of the occupier for handling of hazardous wastes.—(1)

The occupier shall be responsible for safe and environmentally sound handling of hazardous wastes generated in his establishment.

(2) The hazardous wastes generated in the establishment of an occupier shall be sent or sold to a recycler or re-processor or re-user registered or authorized under these rules or shall be disposed of in an authorized disposal facility.

(3) The hazardous wastes transported from an occupier's establishment to a recycler for recycling or reuse or reprocessing or to an authorized facility for disposal shall be transported in accordance with the provisions of these rules.

(4) The occupier or any other person acting on his behalf who intends to get his hazardous wastes treated and disposed of by the operator of a Treatment, Storage and Disposal Facility shall give to the operator of a facility, such information as may be determined by the State Pollution Control Board.

(5) The occupier shall take all adequate steps while handling hazardous wastes to—

(i) contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and

(ii) provide person workings on the site with the training, equipment and the information necessary to ensure their safety.

5. Grant of authorization for handling hazardous wastes.—(1) Every person who is engaged in generation, processing, treatment, package, storage, transportation, use, collection, destruction, conversion, offering for sale, transfer or the like of the hazardous waste shall require to obtain an authorization from the State Pollution Control Board.

(2) The hazardous waste shall be collected, treated, re-cycled, re-processed, stored or disposed of only in such facilities as may be authorized by the State Pollution Control Board for the purpose.

(3) Every person engaged in generation, processing, treatment, package storage, transportation, use, collection, destruction, conversion, offering for sale, transfer or the like of the hazardous waste or occupier of the facility shall make an application in Form 1 to the State Pollution Control Board for authorization within a period of sixty days from the date of commencement of these rules:

Provided that any person authorized under the provisions of the Hazardous Waste (Management and Handling) Rules, 1989, prior to the date of coming into force of these rules, shall not require to make an application for authorization till the period of expiry of such authorization.

(4) On receipt of the application complete in all respects for the authorization, the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle hazardous waste safely, grant within a period of one hundred and twenty days an authorization in Form 2 to the applicant which shall be valid for a period for five years and shall be subject to such conditions as may be laid down therein.

(5) The State Pollution Control Board may after giving reasonable opportunity of being heard to the applicant refuse to grant any authorization.

(6) Every person authorized under these rules shall maintain the record of hazardous wastes handles by him in Form 3 and prepare and submit to the State Pollution Control Board, an annual return containing the details specified in Form 4 on or before the 30th day of June following to the financial year to which that return relates.

(7) An application for the renewal of an authorization shall be made in Form 1, before its expiry and the State Pollution Control Board may renew the authorization after examining each case on merit subject to the conditions that there has been no report of violation of the provisions of the Act or the rules made thereunder or conditions specified in the authorization.

(8) The occupier or operator of the facility shall take all the steps, wherever required, for reduction and prevention of the waste generated or for recycling or reuse and comply the conditions specified in the authorization.

(9) The State Pollution Control Board shall maintain a register containing particulars of the conditions imposed under these rules for management of hazardous waste, and it shall be open for inspection during office hours to any person interested or affected or a person authorized by him on his behalf.

6. Power to suspend or cancel an authorisation.—(1) The State Pollution Control Board, may, if in its opinion the holder of the authorization has failed to comply with any of the conditions of the authorisation or with any provisions of the Act or these rules, and after giving him a reasonable opportunity of being heard and after recording reasons therefor in writing cancel or suspend the authorization issued under rule 4 for such period as it considers necessary in the public interest.

(2) Upon suspension or cancellation of the authorization the State Pollution Control Board may give directions to the persons whose authorization has been suspended or cancelled for the safe storage of the hazardous wastes, and such person shall comply with such directions.

7. Storage of Hazardous Waste.—(1) The occupier, recyclers, re-processors, re-users, and operators of facilities may store the hazardous wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling and reprocessing of such wastes and make these records available for inspection:

Provided that the State Pollution Control Board may extend the said period in following cases, namely:—

- (i) small generators up to ten tonnes per annum;
- (ii) recyclers, re-processors and facility operators up to six months of their annual capacity;
- (iii) generators who do not have access to any Treatment, Storage, Disposal Facility in the concerned State; or
- (iv) the waste which needs to be specifically stored for development of a process for its recycling, reuse.

CHAPTER III

PROCEDURE FOR RE-CYCLING, REPROCESSING OR REUSE OF HAZARDOUS WASTES

8. Procedure for grant of registration.—(1) Every person desirous of recycling or reprocessing the hazardous waste specified in Schedule IV may make an application in Form 5 accompanied with a copy each of the following documents for the grant or renewal of the registration:—

- (a) consent to establish granted by the State Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 (25 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981, (21 of 1981).
- (b) certificate of registration issued by the District Industries Centre or any other government agency authorised in this regard;
- (c) proof of installed capacity of plant and machinery issued by the District Industries Centre or any other Government agency authorised in this behalf; and
- (d) in case of renewal, certificate of compliance of effluent, emission standards and treatment and disposal of hazardous wastes, as applicable from the State Pollution Control Board or the Concerned Zonal Office of Central Pollution Control Board.

(2) The ¹[State Pollution Control Board or the Pollution Control Committee], on being satisfied that the applicant is utilizing environmentally sound technologies and possesses adequate technical capabilities requisite facilities, and

1. Subs. by S.O. 1996(E), dated 13th August, 2010, for "Central Pollution Control Board" (w.e.f. 1-9-2010).

equipment to recycle, reprocess or reuse hazardous wastes, may grant registration to such applicants stipulation therein necessary conditions for carrying out safe operations in the authorized place only.

(3) The ¹[State Pollution Control Board or the Pollution Control Committee] shall dispose of the application for registration within a period of one hundred twenty days from the date of the receipt of such application complete in all respects.

(4) The registration, issued under sub-rule (2) shall be valid for a period of five years from the date of its issue, unless the operation is discontinued by the unit or the registration is suspended or cancelled by the ¹[State Pollution Control Board or the Pollution Control Committee].

(5) The ¹[State Pollution Control Board or the Pollution Control Committee] may cancel or suspend the registration granted under these rules, if it has reasons to believe that the recycler or re-processor has failed to comply with any of the conditions of the registration, or with any provisions of the Act or rules made thereunder.

(6) The ¹[State Pollution Control Board or the Pollution Control Committee] may after giving a reasonable opportunity of being heard to the applicant, by order, refuse to grant or renew the registration.

(7) The recycler or re-processor shall maintain records of hazardous wastes purchased and processed and shall file an annual return of its activities of previous year in Form 6 to the State Pollution Control Board, on or before the 30th day of June of every year.

²[(8) Every trader desirous of import of metal scrap, paper waste and other wastes as listed in Schedule III (Part D) may make an application in Form 16 to any of the State Pollution Control Boards or Pollution Control Committees.]

²[(9) The State Pollution Control Boards or Pollution Control Committees will register the trader on a one time basis and registration would be considered as deemed if not objected to within a period of 30 days.]

²[(10) The registered trader shall be required to submit details of such import and particulars of the actual users along with quantities to the concerned State Pollution Control Board or Pollution Control Committees on a quarterly basis and registration would be liable for cancellation on failure to furnish these details to the State Pollution Control Boards or Pollution Control Committees:

Provided that the registration granted to the trader shall not be cancelled unless he has been given a reasonable opportunity of hearing.]

²[(11) An appeal shall lie against any order of suspension or cancellation or refusal of registration passed by the Member-Secretary of the State Pollution Control Board or Pollution Control Committees or any other officer designated by the State Pollution Control Boards or Pollution Control Committees as laid down in rule 26 of the said rules.]

1. Subs. by S.O. 1996(E), dated 13th August, 2010, for "Central Pollution Control Board" (w.e.f. 1-9-2010).

2. Ins. by S.O. 710(E), dated 30th March, 2010 (w.e.f. 30-3-2010).

1[(12) The appeal shall be in writing and shall be accompanied with a copy of the order appealed against and shall be made within period of thirty days from the date of passing of the order.]

9. Conditions for sale or transfer of Hazardous Wastes for recycling.—The occupier generating the hazardous wastes specified in Schedule IV may sell it only to the recycler having a valid registration from the Central Pollution Control Board for recycling or recovery.

10. Standards for recycling.—The Central Government and Central Pollution Control Board may issue the guidelines for standards of performance for recycling processes from time to time.

11. Utilization of hazardous wastes.—The utilization of hazardous wastes as a supplementary resource or for energy recovery, or after processing shall be carried out by units only after obtaining approval from the Central Pollution Control Board.

CHAPTER IV

IMPORT AND EXPORT OF HAZARDOUS WASTES

12. Import and export (transboundary movement) of hazardous wastes.—The Ministry of Environment and Forests shall be the nodal Ministry to deal with the transboundary movement of the hazardous wastes and to grant permission for transit of the hazardous wastes through any part of India.

13. Import and export of hazardous wastes.—(1) No import of the hazardous wastes from any country to India for disposal shall be permitted.

(2) The import of hazardous waste from any country shall be permitted only for the recycling or recovery or reuses.

(3) The export of hazardous wastes from India may be allowed to an actual user of the wastes or operator of a disposal facility with the Prior Informed Consent of the importing country to ensure environmentally sound management of the hazardous waste in question.

(4) No import or export of the hazardous wastes specified in Schedule VI shall be permitted.

14. Import or export of hazardous waste for recycling, recovery and reuses.—(1) The import and export of the hazardous wastes specified in Schedule III, shall be regulated in accordance with the conditions laid down in the said Schedule.

(2) Subject to the provisions contained in sub-rule (1),—

(i) the import or export of the hazardous wastes specified in Part A of Schedule III shall require Prior Informed Consent of the country from where it is imported or exported to, and shall require the licence from the Directorate-General of Foreign Trade and the prior written permission of the Central Government;

(ii) the import of the hazardous wastes specified in Part B of Schedule III shall not require Prior Informed Consent of the country from where it is imported;

- (iii) the import and export of the hazardous wastes not specified in Part A and Part B of Schedule III but having the hazardous characteristics outlined in Part C of the said Schedule shall require the prior written permission of the Central Government, before it is imported into or exported from India, as the case may be.

15. Procedure for export of hazardous wastes from India.—(1) Any person intending to export hazardous wastes specified in Schedule III shall apply in Form 7 and Form 8 along with full cover insurance policy for consignment to the Central Government for the proposed transboundary movement of the hazardous wastes together with the Prior Informed Consent in writing from the importing country.

(2) On receipt of such application, the Central Government may give a 'No Objection Certificate' for the proposed export within a period of sixty days from the date of submission of the application and may impose conditions as it may consider necessary.

(3) The Central Government, shall forward a copy of the 'No Objection Certificate' granted under sub-rule (2), to the Central Pollution Control Board, the concerned State Pollution Control Board and the concerned Port and Customs authorities for ensuring compliance of the conditions, if any, of the export and to take appropriate steps for the safe handling of the waste shipment.

(4) The exporter shall ensure that no consignment is shipped before the 'No Objection Certificate' is received from the importing country.

(5) The exporter shall also ensure that the shipment is accompanied with the Movement Document in Form 9.

(6) The exporter shall inform the Ministry of Environment and Forest upon completion of the transboundary movement.

(7) The exporter of the hazardous wastes shall maintain the records of the hazardous wastes exported by him in Form 10 and the record so maintained shall be available for inspection.

16. Procedure for import of Hazardous Waste.—(1) A person intending to import or transit for transboundary movement of hazardous wastes specified in Schedule III shall apply in Form 7 and Form 8 to the Central Government of the proposed import wherever applicable, together with the Prior Informed Consent, which ever applicable and shall send a copy of the application, simultaneously, to the concerned State Pollution Control Board to enable them to send their comments and observations, if any, to the Ministry of Environment and Forests within a period of thirty days.

(2) On receipt of the application in complete, the Ministry of Environment and Forests shall examine the application considering the comments and observations, if any, received from the State Pollution Control Boards, and may grant the permission for import within a period of sixty days subject to the condition that the importer has—

- (i) the environmentally sound recycling, recovery or reuse facilities;
- (ii) adequate facilities and arrangement for treatment and disposal of wastes generated; and

- (iii) a valid registration from the Central Pollution Control Board and a proof of being an actual user, if required under these rules.

(3) The Ministry of Environment and Forests shall forward a copy of the permission granted under sub-rule (2) to the Central Pollution Control Board, the concerned State Pollution Control Board and the concerned Port and Customs authorities for ensuring compliance of the conditions of imports and safe handling of the hazardous waste.

(4) The Ministry of Environment and Forests shall communicate the permission to the importer.

(5) The Port and Customs authorities shall ensure that shipment is accompanied by the Movement Document in Form 9 and the test report of analysis of the hazardous waste consignment in question, from a laboratory accredited by the exporting country:

¹[Provided that the Port or Customs authorities shall, in case of import of ²[Metal scrap, paper waste and other wastes] covered under Basel numbers B1010, B1040, B1050, B1100, B1230 and B 3020 as specified in ³[Part D] of the Schedule III, ensure that shipment is accompanied by the Movement Document in Form 9 and preshipment inspection certificate issued by the inspection agency certified by the exporting country ⁴[or the inspection and certification agency approved by the Director General of Foreign Trade].]

(6) The Customs authority shall collect three randomly drawn samples of the consignment (prior to clearing the consignment as per the provisions laid down under the Customs Act, 1962) for analysis and retain the report for a period of two years, in order to ensure that in the event of any dispute, as to whether the consignment conforms or not to the declaration made in the application and Movement Document.

¹[(6A) Nothing contained in sub-rule (6) shall apply to the ²[metal scrap, paper waste and other wastes] covered under the Basel number B1010, B1040, B1050, B1100, B1230, and B3020 as specified in ³[Part D] of the Schedule III:

Provided that the customs authority may, at any time if it considers necessary, make random inspection of the consignment prior to clearing the consignment.]

(7) The importer of the hazardous waste shall maintain records of the hazardous waste imported by him in Form 10 and the record so maintained shall be available for inspection.

(8) The importer shall also inform the concerned State Pollution Control Board and the Central Pollution Control Board, the date and time of the arrival of the consignment of the hazardous waste ten days in advance.

17. Illegal Traffic.—(1) The export and import of hazardous wastes from and into India shall be deemed illegal if—

1. Ins. by S.O. 1799(E), dated 21st July, 2009 (w.e.f. 21-7-2009).
2. Subs. by S.O. 710(E), dated 30th March, 2010, for "hazardous wastes" (w.e.f. 30-3-2010).
3. Subs. by S.O. 710(E), dated 30th March, 2010, for "Part B" (w.e.f. 30-3-2010).
4. Ins. by S.O. 2447(E), dated 23rd September, 2009 (w.e.f. 23-9-2009).

- (i) it is without permission of the Central Government in accordance with these rules; or
- (ii) the permission has been obtained through falsification, misrepresentation or fraud; or
- (iii) it does not conform to the shipping details provided in the movement documents; or
- (iv) it results in deliberate disposal (*i.e.*, dumping) of hazardous wastes in contravention of the Basel Convention and of general principles of International or National Law.

(2) In case of illegal import of the hazardous wastes, the importer shall re-export the waste in question at his cost within a period of ninety days from the date of its arrival into India and its implementation will be ensured by the concerned State Pollution Control Board.

CHAPTER V

TREATMENT, STORAGE AND DISPOSAL FACILITY FOR HAZARDOUS WASTES

18. Treatment, Storage and Disposal Facility for hazardous wastes.—(1) The State Government, occupier, operator of a facility or any association of occupiers shall individually or jointly or severally be responsible for, and identify sites for establishing the facility for treatment, storage and disposal of the hazardous wastes in the State.

(2) The operator of common facility or occupier of a captive facility, shall design and set up the Treatment, Storage and Disposal Facility as per technical guidelines issued by the Central Pollution Control Board in this regard from time to time and shall obtain approval from the State Pollution Control Board for design and layout in this regard from time to time.

(3) The State Pollution Control Board shall monitor the setting up and operation of the Treatment, Storage and Disposal Facilities regularly.

(4) The operator of the Treatment, Storage and Disposal Facility shall be responsible for safe and environmentally sound operation of the Treatment, the Storage and Disposal Facility and its closure and post closure phase, as per guidelines issued by the Central Pollution Control Board from time to time.

(5) The operator of the Treatment, Storage and Disposal Facility shall maintain records of hazardous wastes handled by him in ¹[Form 3].

CHAPTER VI

PACKAGING, LABELLING, AND TRANSPORT OF HAZARDOUS WASTE

19. Packaging and labelling.—(1) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labelled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time.

1. Subs. by S.O. 1799(E), dated 21st July, 2009, for "Form 10" (w.e.f. 21-7-2009).

(2) The labelling and packaging shall be easily visible and be able to withstand physical conditions and climatic factors.

20. Transportation of Hazardous waste.—(1) The transport of the hazardous wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and other guidelines issued from time to time in this regard.

(2) The occupier shall provide the transporter with the relevant information in Form 11, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall mark the hazardous wastes containers as per Form 12.

(3) In case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

(4) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter.

21. Manifest system (Movement Document to be used within the country only).—(1) The occupier shall prepare six copies of the manifest in Form 13 comprising of colour code indicated below and all six copies shall be signed by the transporter:

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (white)	To be forwarded by the occupier to the State Pollution Control Board or Committee.
Copy 2 (yellow)	To be carried by the occupier after taking signature on it from the transporter and rest of the four copies to be carried by the transporter.
Copy 3 (pink)	To be retained by the operator of the facility after signature.
Copy 4 (orange)	To be returned to the transporter by the operator of facility/ recycler after accepting waste.
Copy 5 (green)	To be returned by the operator of the facility to State Pollution Control Board/Committee after treatment and disposal of wastes.
Copy 6 (blue)	To be returned by the operator of the facility to the occupier after treatment and disposal of hazardous materials/wastes.

(2) The occupier shall forward copy 1 (white) to the State Pollution Control Board, and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.

(3) No transporter shall accept hazardous wastes from an occupier for transport unless it is accompanied by copies 3 to 6 of the manifest.

(4) The transporter shall submit copies 3 to 6 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

(5) Operator of the facility upon completion of treatment and disposal operations of the hazardous wastes shall forward copy 5 (green) to the State Pollution Control Board and copy 6 (blue) to the occupier and the copy 3 (pink) shall be retained by the operator of the facility.

CHAPTER VII MISCELLANEOUS

22. Records and returns.—(1) The occupier generating hazardous wastes and operator of the facility for disposal of hazardous waste shall maintain records of such operations in Form 3.

(2) The occupier and operator of a facility shall send annual returns to the State Pollution Control Board in Form 4.

(3) The State Pollution Control Board shall prepare an inventory of the hazardous wastes within its jurisdiction and compile other related information like recycling of the hazardous wastes and treatment and disposal of the hazardous wastes based on the returns filed by respective occupier and operator of the facility.

23. Responsibility of Authorities.—The Authority specified in column 2 of the Schedule VII shall perform the duties as specified in column 3 of the Schedule subject to the provisions of these rules.

24. Accident reporting and follow-up.—Where an accident occurs at the facility or on a hazardous waste site or during transportation of the hazardous waste, the occupier or operator of the facility or the transporter, as the case may be, shall report immediately to the State Pollution Control Board about the accident in Form 14.

25. Liability of occupier, transporter, operator of a facility and importer.—(1) The occupier, importer, transporter and operator of the facility shall be liable for all damages caused to the environment or third party due to improper handling of the hazardous wastes or disposal of the hazardous wastes.

(2) The occupier and the operator of the facility shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by the State Pollution Control Board with the prior approval of the Central Pollution Control Board.

26. Appeal.—(1) Any person aggrieved by an order of suspension or cancellation or refusal of authorization or its renewal passed by the State Pollution Control Board, may, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal in Form 15 to the Appellate Authority comprising of the Environment Secretary of the State.

(2) Any person aggrieved by an order of suspension or cancellation or refusal of registration or its renewal passed by the Central Pollution Control Board, may, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal in Form 15 to the Appellate Authority comprising of the Secretary, to the Government of India in the Ministry of Environment and Forests.

(3) The Appellate Authority may entertain the appeal after the expiry of the said period of thirty days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(4) Every appeal filed under this rule shall be disposed of within a period of sixty days from the date of its filing.

SCHEDULE I

[See rules 3(1)]

LIST OF PROCESSES GENERATING HAZARDOUS WASTES

S. No.	Processes	Hazardous Waste*
(1)	(2)	(3)
1.	Petrochemical processes and pyrolytic operations	1.1 Furnace/reactor residue and debris 1.2 Tarry residues 1.3 Oily sludge emulsion 1.4 Organic residues 1.5 Residues from alkali wash of fuels 1.6 Still bottoms from distillation process 1.7 Spent catalyst and molecular sieves 1.8 Slop oil from wastewater
2.	Drilling operation for oil and gas production	2.1 Drill cuttings containing oil 2.2 Sludge containing oil 2.3 Drilling mud and other drilling wastes
3.	Cleaning, emptying and maintenance of petroleum oil storage tanks including ships	3.1 Oil-containing cargo residue, washing water and sludge 3.2 Chemical-containing cargo residue and sludge 3.3 Sludge and filters contaminated with oil 3.4 Ballast water containing oil from ships.
4.	Petroleum refining/re-processing of used oil/recycling of waste oil	4.1 Oily sludge/emulsion 4.2 Spent catalyst 4.3 Slop oil 4.4 Organic residues from process 4.5 Spent clay containing oil
5.	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used/spent oil 5.2 Wastes/residues containing oil
6.	Secondary production and/or industrial use of zinc	6.1 Sludge and filter press cake arising out of production of Zinc Sulphate and other Zinc Compounds. 6.2 Zinc fines/dust/ash/skimings (dispersible form)

(1)	(2)	(3)
		6.3 Other residues from processing of zinc ash/skimmings 6.4 Flue gas dust and other particulates
7.	Primary production of zinc/lead/copper and other non-ferrous metals except aluminium	7.1 Flue gas dust from roasting 7.2 Process residues 7.3 Arsenic-bearing sludge 7.4 Non-ferrous metal bearing sludge and residue. 7.5 Sludge from scrubbers
8.	Secondary production of copper	8.1 Spent electrolytic solutions 8.2 Sludges and filter cakes 8.3 Flue gas dust and other particulates
9.	Secondary production of lead	9.1 Lead bearing residues 9.2 Lead ash/particulate from flue gas
10.	Production and/or industrial use of cadmium and arsenic and their compounds	10.1 Residues containing cadmium and arsenic
11.	Production of primary and secondary aluminium	11.1 Sludges from off-gas treatment 11.2 Cathode residues including pot lining wastes 11.3 Tar containing wastes 11.4 Flue gas dust and other particulates 11.5 Wastes from treatment of salt slags and black drosses
12.	Metal surface treatment, such as etching, staining, polishing, galvanising, cleaning, degreasing, plating, etc.	12.1 Acid residues 12.2 Alkali residues 12.3 Spent bath/sludge containing sulphide, cyanide and toxic metals 12.4 Sludge from bath containing organic solvents 12.5 Phosphate sludge 12.6 Sludge from staining bath 12.7 Copper etching residues 12.8 Plating metal sludge
13.	Production of iron and steel including other ferrous alloys (electric furnaces; steel rolling and finishing mills; Coke oven and by-product plant)	13.1 Sludge from acid recovery unit 13.2 Benzol acid sludge 13.3 Decanter tank tar sludge 13.4 Tar storage tank residue
14.	Hardening of steel	14.1 Cyanide-, nitrate-, or nitrite-containing sludge 14.2 Spent hardening salt
15.	Production of asbestos or asbestos-containing materials	15.1 Asbestos-containing residues 15.2 Discarded asbestos 15.3 Dust/particulates from exhaust gas treatment.
16.	Production of caustic soda and chlorine	16.1 Mercury bearing sludge 16.2 Residue/sludges and filter cakes 16.3 Brine sludge containing mercury

(1)	(2)	(3)
17.	Production of mineral acids	17.1 Residues, dusts or filter cakes 17.2 Spent catalyst
18.	Production of nitrogenous and complex fertilizers	18.1 Spent catalyst 18.2 Spent carbon 18.3 Sludge/residue containing arsenic 18.4 Chromium sludge from water cooling tower
19.	Production of phenol	19.1 Residue/sludge containing phenol
20.	Production and/or industrial use of solvents	20.1 Contaminated aromatic aliphatic or naphthenic solvents may or may not be fit for reuse. 20.2 Spent solvents 20.3 Distillation residues
21.	Production and/or industrial use of paints, pigments, lacquers varnishes, plastics and inks	21.1 Process wastes, residues & sludges 21.2 Fillers residues
22.	Production of plastic raw materials	22.1 Residues of additives used in plastics manufacture like dyestuffs, stabilizers, flame retardants, etc. 22.2 Residues and wastes of plasticisers 22.3 Residues from vinylchloride monomer production 22.4 Residues from acrylonitrile production 22.5 Non-polymerised residues
23.	Production and/or industrial use of glues, cements, adhesive and resins	23.1 Wastes/residues (not made with vegetable or animal materials)
24.	Production of canvas and textiles	24.1 Chemical residues
25.	Industrial production and formulation of wood preservatives	25.1 Chemical residues 25.2 Residues from wood alkali bath
26.	Production or industrial use of synthetic dyes, dye-intermediates and pigments	26.1 Process waste sludge/residues containing acid or other toxic metals or organic complexes 26.2 Dust from air filtration system
27.	Production or organo-silicone compounds	27.1 Process residues
28.	Production/formulation of drugs/ pharmaceuticals & health care products	28.1 Process Residues and wastes 28.2 Spent catalyst/spent carbon 28.3 Off specification products 28.4 Date-expired, discarded and off-specification drugs/medicines 28.5 Spent organic solvents
29.	Production, and formulation of pesticides including stock-piles	29.1 Process Wastes/residues 29.2 Chemical sludge containing residue pesticides 29.3 Date-expired and off-specification pesticides

(1)	(2)	(3)
30.	Leather tanneries	30.1 Chromium bearing residue and sludges
31.	Electronic Industry	31.1 Process residues and wastes 31.2 Spent etching chemicals and solvents
32.	Pulp & Paper Industry	32.1 Spent chemicals 32.2 Corrosive wastes arising from use of strong acid and bases 32.3 Process sludge containing adsorbable organic halides [AOX]
33.	Disposal of barrels/containers used for handling of hazardous wastes/chemicals	33.1 Chemical-containing residue arising from decontamination. 33.2 Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers 33.3 Discarded containers/barrels/liners contaminated with hazardous wastes/chemicals
34.	Purifications and treatment of exhaust air, water & waste water from the processes in this Schedule and common industrial effluent treatment plants (CETP's)	34.1 Flue gas cleaning residue 34.2 Spent ion exchange resin containing toxic metals 34.3 Chemical sludge from waste water treatment 34.4 Oil and grease skimming residues 34.5 Chromium sludge from cooling water
35.	Purification process for organic compounds/solvents	35.1 Filters and filter material which have organic liquids in them, e.g. mineral oil, synthetic oil and organic chlorine compounds 35.2 Spent catalyst 35.3 Spent carbon*
36.	Hazardous waste treatment processes, e.g. incineration, distillation, separation and concentration techniques	36.1 Sludge from wet scrubbers 36.2 Ash from incineration of hazardous waste, flue gas cleaning residues 36.3 Spent acid from batteries 36.4 Distillation residues from contaminated organic solvents.

* The inclusion of wastes contained in this Schedule does not preclude the use of Schedule 2 to demonstrate that the waste is not hazardous. In case of dispute, the matter would be referred the Technical Review Committee constituted by MoEF.

Note.—The high volume low effect wastes such as fly ash, phosphogypsum, red mud, slags from pyrometallurgical operations, mine tailings and ore beneficiation rejects are excluded from the category of hazardous wastes. Separate guidelines on the management of these wastes shall be issued by CPCB.

SCHEDULE II

[See rule 3(1)]

LIST OF WASTE CONSTITUENTS WITH CONCENTRATION LIMITS*

Class A

Concentration limit: ☐ 50 mg/kg

- A1 Antimony and antimony compounds
- A2 Arsenic and arsenic compounds
- A3 Beryllium and beryllium compounds
- A4 Cadmium and cadmium compounds
- A5 Chromium (VI) compounds
- A6 Mercury and mercury compounds
- A7 Selenium and selenium compounds
- A8 Tellurium and tellurium compounds
- A9 Thallium and thallium compounds
- A10 Inorganic cyanide compounds
- A11 Metal carbonyls
- A12 Napthalene
- A13 Anthracene
- A14 Phenanthrene
- A15 Chrysene, benzo (a) anthracene, fluoranthene, benzo (a) pyrene, benzo (K) fluoranthene, indeno (1,2, 3, -cd) pyrene and benzo (ghi) perylene
- A16 Halogenated compounds of aromatic rings, e.g. polychlorinated biphenyls, polychloroterphenyls and their derivatives.
- A17 Halogenated aromatic compounds
- A18 Benzene
- A19 Organo-chlorine pesticides
- A20 Organo-tin compounds

* Waste constituents and their concentration limits given in this list are based on erstwhile BAGA (the Netherlands Environment Protection Agency) List of Hazardous Substances. In order to decide whether specific wastes listed above is hazardous or not, following points be taken into consideration:—

- (i) If a component of the waste appears in one of the five risk classes listed above (A, B, C, D or E) and the concentration of the component is equal to or more than the limit for the relevant risks class, the material is then classified as hazardous waste.
- (ii) If a chemical compound containing a hazardous constituent is present in the waste, the concentration limit does not apply to the compound, but only to the hazardous constituent itself.
- (iii) If multiple hazardous constituents from the same class are present in the waste, the concentrations are added together.
- (iv) If multiple hazardous constituents from different classes are present in the waste, the lowest concentration limit corresponding to the constituent(s) applies.
- (v) For determining the concentration of the hazardous constituents in the waste "Toxicity Characteristics Leaching Procedure (TCLP) as per ASTM-D5233-92 should be adopted

Class BConcentration limit: \leq 5,000 mg/kg

- B1 Chromium (III) compounds
- B2 Cobalt compounds
- B3 Copper compounds
- B4 Lead and lead compounds
- B5 Molybdenum compounds
- B6 Nickel compounds
- B7 Inorganic Tin compounds
- B8 Vanadium compounds
- B9 Tungsten compounds
- B10 Silver compounds
- B11 Halogenated aliphatic compounds
- B12 Organo phosphorus compounds
- B13 Organic peroxides
- B14 Organic nitro-and nitroso-compounds
- B15 Organic azo-and azo-oxy compounds
- B16 Nitriles
- B17 Amines
- B18 (Iso-and thio-) cyanates
- B19 Phenol and phenolic compounds
- B20 Mercaptans
- B21 Asbestos
- B22 Halogen-silanes
- B23 Hydrazine(s)
- B24 Fluorine
- B25 Chlorine
- B26 Bromine
- B27 White and red phosphorus
- B28 Ferro-silicate and alloys
- B29 Manganese-silicate
- B30 Halogen-containing compounds which produce acidic vapours on contact with humid air or water, e.g., silicon tetrachloride, aluminium chloride, titanium tetrachloride

Class CConcentration limit: \leq 20,000 mg/kg

- C1 Ammonia and ammonium compounds
- C2 Inorganic peroxides
- C3 Barium compounds, except barium sulphate
- C4 Fluorine compounds

- C5 Phosphate compounds except phosphates of aluminium, calcium and iron
- C6 Bromates, (hypo-bromites)
- C7 Chlorates, (hypo-chlorites)
- C8 Aromatic compounds other than those listed under A12 to A18
- C9 Organic silicone compounds
- C10 Organic sulphur compounds
- C11 Iodates
- C12 Nitrates, nitrites
- C13 Sulphides
- C14 Zinc compounds
- C15 Salts of per-acids
- C16 Acid amides
- C17 Acid anhydrides

Class D

Concentration limit: ☐ 50,000 mg/kg

- D1 Total sulphur
- D2 Inorganic acids
- D3 Metal hydrogen sulphates
- D4 Oxides and hydroxides except those of hydrogen, carbon, silicon, iron, aluminium, titanium, manganese, magnesium, calcium
- D5 Total hydrocarbons other than those listed under A12 to A18
- D6 Organic oxygen compounds
- D7 Organic nitrogen compounds expressed as nitrogen
- D8 Nitrides
- D9 Hydrides

Class E

Regardless of concentration limit, Classified as hazardous wastes if the waste exhibits any of the following Characteristics:—

- E1 Flammable
Flammable wastes with flash point 65.6°C or below.
- E2 Explosive
Wastes which may explode under the effect of flame, heat or photochemical conditions. Any other waste of explosive materials included in the Indian Explosive Act.
- E3 Corrosive
Wastes which may be corrosive, by chemical action, will cause severe damage when in contact with living tissue.
- E4 Toxic
Wastes containing or contaminated with established toxic and or eco-toxic constituents.
- E5 Carcinogenicity, Mutagenicity and Endocrine disruptivity
Wastes contaminated or containing established carcinogens, mutagens and endocrine disruptors.

SCHEDULE III

[See rules 3(1), 14(1), 14(2)(i), (iii) and 15(1)]

PART A

**LIST OF HAZARDOUS WASTES APPLICABLE FOR IMPORT WITH PRIOR
INFORMED CONSENT [ANNEXURE VIII OF THE BASEL CONVENTION*]**

Basel No.	Description of Hazardous Wastes
AI	Metal and Metal bearing wastes
A1010	Metal wastes and waste consisting of alloys of any of the following
	- Antimony
	- Cadmium
	- Tellurium
	- Lead
A1020	Waste having as constituents or contaminants, excluding metal wastes in massive form as listed in B1020, any of the following:
	- Cadmium, cadmium compounds.
	- Antimony, antimony compounds.
	- Tellurium, tellurium compounds.
	- Lead, lead compounds.
A1040	Wastes having metal carbonyls as constituents
A1050	Galvanic sludges
A1060	Wastes Liquors from the pickling of metals.
A1070	Leaching residues from zinc processing, dusts and sludges such as jarosite, hematite etc.
A1080	Waste Zinc residues not included on List B containing lead and cadmium in concentrations sufficient to exhibit hazard characteristics indicated in Part C of Schedule 3
A1090	Ashes from the incineration of insulated copper wire
A1100	Dusts and residues from gas cleaning systems of copper smelters.
A1110	Spent electrolytic solutions from copper electrorefining and electrowinning operations
A1120	Waste sludges, excluding anode slimes, from electrolytic purification systems in copper electrorefining and electrowinning operations.
A1130	Spent etching solutions containing dissolved copper.
A1150	Precious metal ash from incineration of printed circuit boards not included in list 'B'
A1160	Waste Lead acid batteries whole or crushed.
A1170	Unsorted waste batteries excluding mixtures of List B batteries.
A1180	Waste Electrical and electronic assemblies or scrap containing, components such as accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in Part C of this Schedule (refer B 1110)

A2	Wastes containing principally inorganic constituents, which may contain metals and organic materials
A2010	Activated Glass cullets from cathode ray tubes and other activated glasses
A2030	Wastes catalysts but excluding such wastes specified on List B of Schedule 3
A3	Wastes containing principally organic constituents which may contain metals and inorganic materials
A3010	Waste from the production or processing of petroleum coke and bitumen
A3020	Waste mineral oils unfit for their originally intended use
A3050	Wastes from production, formulation and use of resins, latex, plasticisers, glues/adhesives excluding such wastes specified in List B (B4020)
A3070	Waste phenol, phenol compounds including chlorophenol in the form of liquids or sludges
A3080	Waste ethers not including those specified in List B
A3120	Fluff: light fraction from shredding
A3130	Waste organic phosphorous compounds
A3140	Waste non-halogenated organic solvents but excluding such wastes specified on List B
A3160	Waste halogenated or unhalogenated non-aqueous distillation residues arising from organic solvent recovery operations
A3170	Waste arising from the production of aliphatic halogenated hydrocarbons (such as chloromethanes, dichloroethane, vinylchloride, vinylidene chloride, allyl chloride and epichlorhydrin)
A4	Wastes which may contain either inorganic or organic constituents
A4010	Wastes from the production and preparation and use of pharmaceutical products but excluding such wastes specified on List B
A4040	Wastes from the manufacture, formulation and use of wood preserving chemicals
A4070	Waste from the production, formulation and use of inks, dyes, pigments, paints, lacquers, varnish excluding those specified in List B (B4010)
A4080	Wastes of an explosive nature excluding such wastes specified in List B
A4090	Waste acidic or basic solutions excluding those specified in List B (B2120)
A4100	Wastes from industrial pollution control devices for cleaning of industrial off-gases excluding such wastes specified on List B
A4120	Wastes that contain, consist of or are contaminated with peroxides.
A4130	Waste packages and containers containing any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein.
A4140	Waste consisting of or containing off specification or out-dated chemicals containing any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein.
A4150	Waste chemical substances arising from research and development or teaching activities which are not identified and/or are new and whose effects on human health and/or the environment are not known
A4160	Spent activated carbon not included on List B (B2060)

- * This List is based on Annexure VIII of the Basel Convention on Transboundary Movement of Hazardous Wastes and comprised of wastes characterized as hazardous under Article 1, paragraph 1(a) of the Convention. Inclusion of wastes on this list does not preclude the use of hazard characteristics given in Annex. VIII of the Basel Convention (Part C of this Schedule) to demonstrate that the wastes are not hazardous. Certain waste categories listed in the Schedule 3 (Part A) have been prohibited for import. Hazardous wastes in the Schedule 3 (Part A) are restricted and cannot be allowed to be imported without permission from Ministry of Environment & Forests and DGFT license.

[PART B

**LIST OF HAZARDOUS WASTES APPLICABLE FOR IMPORT AND
EXPORT NOT REQUIRING PRIOR INFORMED CONSENT**

[Annex IX of the Basel Convention]*

Basel No.	Description of Wastes
B1	Metal and metal-bearing wastes
B1010	Metal and metal-alloy wastes in metallic, non-dispersible form:
	– Thorium scrap
	– Rare earths scrap
B1020	Clean, uncontaminated metal scrap, including alloys, in bulk finished form (sheet, plates, beams, rods, etc.), of:
	– Antimony scrap****
	– Cadmium scrap
	– Lead scrap (excluding lead acid batteries)
	– Tellurium scrap****
B1030	Refractory metals containing residues****
B1031	Molybdenum, tungsten, titanium, tantalum, niobium and rhenium metal and metal alloy wastes in metallic dispersible form (metal powder), excluding such wastes as specified in list A under entry A1050, Galvanic sludges****
B1060	Waste selenium and tellurium in metallic elemental form including powder****
B1070	Waste of copper and copper alloys in dispersible form, unless they contain any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein***
B1080	Zinc ash and residues including zinc alloys residues in dispersible form unless they contain any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein***
B1090	Waste batteries conforming to a standard battery specification, excluding those made with lead, cadmium or mercury****
B1100	Metal bearing wastes arising from melting, smelting and refining of metals:
	– Slags from copper processing for further processing or refining containing arsenic, lead or cadmium***

	- Wastes of refractory linings, including crucibles, originating from copper smelting																																
	Tantalum-bearing tin slags with less than 0.5% tin****																																
B1110	Electrical and electronic assemblies																																
	- Electronic assemblies consisting only of metals or alloys****																																
	- Waste electrical and electronic assemblies scrap (including printed circuit boards) not containing components such as accumulators and other batteries included on list A, mercury-switches, glass from cathode-ray tubes and other activated glass and PCB-capacitors, or not contaminated with constituents such as cadmium, mercury, lead, polychlorinated biphenyl) or from which these have been removed, to an extent that they do not possess any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein****																																
	- Electrical and electronic assemblies (including printed circuit boards, electronic components and wires) destined for direct reuse and not for recycling or final disposal.																																
B1120	Spent catalysts excluding liquids used as catalysts, containing any of: Transition metals, excluding waste catalysts (spent catalysts, liquid used catalysts or other catalysts) on list A: <table> <tr><td>Scandium</td><td>Titanium</td></tr> <tr><td>Vanadium</td><td>Chromium</td></tr> <tr><td>Manganese</td><td>Iron</td></tr> <tr><td>Cobalt</td><td>Nickel</td></tr> <tr><td>Copper</td><td>Zinc</td></tr> <tr><td>Yttrium</td><td>Zirconium</td></tr> <tr><td>Niobium</td><td>Molybdenum</td></tr> <tr><td>Hafnium</td><td>Tantalum</td></tr> <tr><td>Tungsten</td><td>Rhenium</td></tr> </table> Lanthanides (rare earth metals): <table> <tr><td>Lanthanum</td><td>Cerium</td></tr> <tr><td>Praseodymium</td><td>Neodymium</td></tr> <tr><td>Samarium</td><td>Europium</td></tr> <tr><td>Gadolinium</td><td>Terbium</td></tr> <tr><td>Dysprosium</td><td>Holmium</td></tr> <tr><td>Erbium</td><td>Thulium</td></tr> <tr><td>Ytterbium</td><td>Lutetium</td></tr> </table>	Scandium	Titanium	Vanadium	Chromium	Manganese	Iron	Cobalt	Nickel	Copper	Zinc	Yttrium	Zirconium	Niobium	Molybdenum	Hafnium	Tantalum	Tungsten	Rhenium	Lanthanum	Cerium	Praseodymium	Neodymium	Samarium	Europium	Gadolinium	Terbium	Dysprosium	Holmium	Erbium	Thulium	Ytterbium	Lutetium
Scandium	Titanium																																
Vanadium	Chromium																																
Manganese	Iron																																
Cobalt	Nickel																																
Copper	Zinc																																
Yttrium	Zirconium																																
Niobium	Molybdenum																																
Hafnium	Tantalum																																
Tungsten	Rhenium																																
Lanthanum	Cerium																																
Praseodymium	Neodymium																																
Samarium	Europium																																
Gadolinium	Terbium																																
Dysprosium	Holmium																																
Erbium	Thulium																																
Ytterbium	Lutetium																																
B1130	Cleaned spent precious metal bearing catalysts																																
B1140	Precious metal bearing residues in solid form which contain traces of inorganic cyanides																																
B1150	Precious metals and alloy wastes (gold, silver, the platinum group) in a dispersible form																																
B1160	Precious-metal ash from the incineration of printed circuit boards (note the related entry on list A A1150)																																

B1170	Precious metal ash from the incineration of photographic film
B1180	Waste photographic film containing silver halides and metallic silver
B1190	Waste photographic paper containing silver halides and metallic silver
B1200	Granulated slag arising from the manufacture of iron and steel
B1210	Slag arising from the manufacture of iron and steel including slag as a source of Titanium dioxide and Vanadium
B1220	Slag from zinc production, chemically stabilized, having a high iron content (above 20%) and processed according to industrial specifications mainly for construction
B1240	Copper Oxide mill-scale***
B2	Wastes containing principally inorganic constituents, which may contain metals and organic materials
B2010	Wastes from mining operations in non-dispersible form:
	- Natural graphite waste
	- Slate wastes
	- Mica wastes
	- Leucite, nepheline and nepheline syenite waste
	- Feldspar waste
	- Fluorspar waste
	- Silica wastes in solid form excluding those used in foundry operations
B2020	Glass wastes in non-dispersible form:
	- Glass Culletts and other wastes and scrap of glass except activated glass culletts from cathode ray tubes and other activated glasses
B2030	Ceramic wastes in non-dispersible form:
	- Cermets wastes and scrap (metal ceramic composites)
	- Ceramic based fibres
B2040	Other wastes containing principally inorganic constituents:
	- Partially refined calcium sulphate produced from flue gas desulphurization (FGD)
	- Waste gypsum wallboard or plasterboard arising from the demolition of buildings
	- Sulphur in solid form
	- Limestone from production of calcium cyanamide (pH<9)
	- Sodium, potassium, calcium chlorides
	- Carborundum (silicon carbide)
	- Broken concrete
	- Lithium tantalum & Lillium-niobium containing glass scraps
B2060	Spent activated carbon resulting from the treatment of potable water and processes of the food industry and vitamin production (note the related entry on list A A4160)
B2070	Calcium fluoride sludge

B2080	Waste gypsum arising from chemical industry processes unless it contains any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein
B2090	Waste anode butts from steel or aluminium production made of petroleum coke or bitumen and cleaned to normal industry specifications (excluding anode butts from chlor alkali electrolyses and from other metallurgical industry)
B2100	Waste hydrates of aluminium and waste alumina and residues from alumina production, arising from gas cleaning, flocculation or filtration process
B2110	Bauxite residue ("red mud") (pH moderated to less than 11.5)
B2120	Waste acidic or basic solutions with a pH greater than 2 and less than 11.5, which are not corrosive or otherwise hazardous (note the related entry on list A A4090)
B3	Wastes containing principally organic constituents, which may contain metals and inorganic materials
B3010	Solid plastic waste The following plastic or mixed plastic waste, provided they are not mixed with other wastes and are prepared to a specification: – Scrap plastic of non-halogenated polymers and copolymers, including but not limited to the following:
	Ethylene
	Styrene
	Polypropylene
	polyethylene terephthalate
	Acrylonitrile
	Butadiene
	Polyacetals
	Polyamides
	polybutylene tere-phthalate
	Polycarbonates
	Polyethers
	polyphenylene sulphides
	acrylic polymers
	alkanes C10-C13 (plasticiser)
	polyurethane (not containing CFC's)
	Polysiloxanes
	polymethyl methacrylate
	polyvinyl alcohol
	polyvinyl butyral
	Polyvinyl acetate

	- Cured waste resins or condensation products including the following:
	urea formaldehyde resins
	phenol formaldehyde resins
	melamine formaldehyde resins
	epoxy resins
	alkyd resins
	polyamides
	- The following fluorinated polymer wastes (excluding post-consumer wastes):
	Perfluoroethylene/propylene
	Perfluoroalkoxy alkane
	Metafluoroalkoxy alkane
	polyvinyl fluoride
	polyvinylidene fluoride
B3130	Waste polymer ethers and waste non-hazardous monomer ethers incapable of forming peroxides
B3140	Waste pneumatic tyres, excluding those which do not lead to resource recovery, recycling, reclamation or direct reuse
B4	Wastes which may contain either inorganic or organic constituents
B4010	Wastes consisting mainly of water-based/latex paints, inks and hardened varnishes not containing organic solvents, heavy metals or biocides to an extent to render them hazardous (note the related entry on list A A4070)
B4020	Wastes from production, formulation and use of resins, latex, plasticizers, glues/adhesives, not listed on list A, free of solvents and other contaminants to an extent that they do not exhibit Part C of Schedule 3 characteristics
B4030	Used single-use cameras, with batteries not included on list A.]

* This list is based on Annexure IX of the Basel Convention on Transboundary Movement of Hazardous Wastes and comprises of Wastes not characterized as hazardous under Article I of the Basel Convention.

¹[** Import permitted in the country by the actual users without any license or restriction ²[or by importer registered with the State Pollution Control Board on behalf of the actual user who shall furnish the details of such import and particulars of the actual users along with quantities to the concerned State Pollution Control Board on a quarterly basis].]

*** Import permitted in the country for recycling/reprocessing by units registered with MoEF/CPCB and having DGFT license.

**** Import permitted in the country by the actual users with MoEF permission and DGFT license.

All other wastes listed in this Schedule 3 (Part B having no 'Star/s (*...)) can only be imported in to the country with the permission of MoEF.

Note.—(1) Copper dross containing copper greater than 65% and lead and cadmium equal to or less than 1.25% and 0.1% respectively; spent cleaned metal catalyst containing copper; and copper reverts, cake and residues containing lead and cadmium equal to or less than 1.25% and 0.1% respectively are allowed for import without DGFT license to units (actual users) registered with MoEF upto an annual quantity limit indicated in the

1. Subs. by S.O. 1799(E), dated 21st July, 2009 (w.e.f. 21-7-2009).

2. Ins. by S.O. 2447(E), dated 23rd September, 2009 (w.e.f. 23-9-2009).

Registration letter. Copper reverts, cake and residues containing lead and cadmium greater than 1.25% and 0.1% respectively are under restricted category for which import is permitted only against DGFT license for the purpose of processing or reuse by units registered with MoEF (actual users).

(2) Zinc ash/skimmings in dispersible form containing zinc more than 65% and lead and cadmium equal to or less than 1.25% and 0.1% respectively and spent cleaned metal catalyst containing zinc are allowed for import without DGFT license to units registered with MoEF (actual users) upto an annual quantity limit indicated in Registration Letter. Zinc ash and skimmings containing less than 65% zinc and lead and cadmium equal to or more than 1.25% and 0.1% respectively and hard zinc spelter and brass dross containing lead greater than 1.25% are under restricted category for which import is permitted against DGFT license and only for purpose of processing or reuse by units registered with MoEF (actual users).

PART C

LIST OF HAZARDOUS CHARACTERISTICS

<u>Code</u>	<u>Characteristic</u>
H1	Explosive An explosive substance or waste is a solid or liquid substance or waste (or mixture of substances or wastes) which is in itself capable by chemical reaction of producing gas at such a temperature and pressure and at such speed as to cause damage to the surroundings (UN Class I, H1).
H3	Flammable Liquids The word "flammable" has the same meaning as "inflammable". Flammable liquids are liquids, or mixtures of liquids, or liquids containing solids in solution or suspension (for example, paints, varnishes, lacquers, etc., but not including substances or wastes otherwise classified on account of their dangerous characteristics) which give off a flammable vapour at temperatures of not more than 60.5°C, closed-cup test or not more than 65.5°C, open-cup test. (Since the results of open-cup tests and of closed-cup tests are not strictly comparable and even individual results by the same test are often variable, regulations varying from the above figures to make allowances for such difference would be within the spirit of this definition).
H4.1	Flammable Solids Solids, or waste solids, other than those classed as explosives, which under conditions encountered in transport are readily combustible, or may cause or contribute to fire through friction.
H 4.2	Substances or wastes liable to spontaneous combustion Substances or wastes which are liable to spontaneous heating under normal conditions encountered in transport, or to heating up on contact with air, and being then liable to catch fire.
H 4.3	Substances or wastes which, in contact with water emit flammable gases Substances or wastes which, by interaction with water, are liable to become spontaneously flammable or to give off flammable gases in dangerous quantities.
H 5.1	Oxidizing Substances or wastes which, while in themselves not necessarily combustible, may, generally by yielding oxygen causes, or contribute to, the combustion of other materials.
H 5.2	Organic Peroxides Organic substances or wastes which contain the bivalent-O-O-structure are thermally unstable substances which may undergo exothermic self-accelerating decomposition.

H 6.1 Poisonous (Acute)

Substances or wastes liable either to cause death or serious injury or to harm health if swallowed or inhaled or by skin contact.

H 6.2 Infectious substances

Substances or wastes containing viable micro organisms or their toxins which are known or suspected to cause disease in animals or humans.

H 8 Corrosives

Substances or wastes which, by chemical action, will cause severe damage when in contact with living tissue, or, in the case of leakage, will materially damage or even destroy, other goods or the means of transport; they may also cause other hazards.

H 10 Liberation of toxic gases in contact with air or water

Substances or wastes which, by interaction with air or water, are liable to give off toxic gases in dangerous quantities.

H 11 Toxic (Delayed or chronic)

Substances or wastes which, if they are inhaled or ingested or if they penetrate the skin, may involve delayed or chronic effects, including carcinogenicity.

H 12 Ecotoxic

Substances or wastes which if released present or may present immediate or delayed adverse impacts to the environment by means of bioaccumulation and/or toxic effects upon biotic systems.

H13 Capable, by any means after disposal, of yielding another material, e.g., Leachate which possesses any of the characteristics listed above.

6. In the said rules, in Schedule III, after Part C, the following Part shall be inserted, namely:—

[PART D**LIST OF METAL SCRAP, PAPER WASTE AND OTHER
WASTES APPLICABLE FOR IMPORT/EXPORT**

Basel No.	Description of wastes
B1	Metal and metal- bearing wastes
B1010	Metal and metal-alloy wastes in metallic, non dispersible form:
	– Precious metals (gold, silver, platinum)**
	– Iron and steel scrap**
	– Nickel scrap**
	– Aluminium scrap**
	– Zinc scrap**
	– Tin scrap**
	– Tungsten scrap**
	– Molybdenum scrap**
	– Tantalum scrap**
	– Cobalt scrap **
	– Bismuth scrap**
	– Titanium scrap**

1. Ins. by S.O. 710(E), dated 30th March, 2010 (w.e.f. 30-3-2010).

	- Zirconium scrap**
	- Manganese scrap**
	- Germanium scrap**
	- Vanadium scrap**
	- Hafnium scrap**
	- Indium scrap**
	- Niobium scrap**
	- Rhenium scrap**
	- Gallium scrap**
	- Magnesium scrap**
	- Copper scrap**
	- Chromium scrap**
B1040	Scrap assemblies from electrical power generation not contaminated with lubricating oil, PCB or PCT to an extent to render them hazardous**
B1050	Mixed non-ferrous metal, heavy fraction scrap, not containing any of the constituents mentioned in Schedule II to the extent of concentration limits specified therein**
B1100	Metal bearing wastes arising from melting, smelting and refining of metals except:
	- Hard Zinc Spelter**
	- Zinc containing drosses**
	- Galvanizing slab zinc top dross (>90% Zn)
	- Galvanizing slab zinc bottom dross (>92% Zn)
	- Zinc die casting dross (>85% Zn)
	- Hot dip galvanizers slab zinc dross (batch) (>92% Zn)
	- Zinc skimmings (>90%Zn)
	- Slags from precious metals processing for further refining**
	- Aluminium skimming's (or skims) excluding salt slag **
B1230	Mill scaling arising from manufacture of iron and steel**
B3020	Paper, paperboard and paper product wastes** The following materials, provided they are not mixed with hazardous wastes: Waste and scrap of paper or paperboard of: <ul style="list-style-type: none"> • Unbleached paper or paperboard or of corrugated paper or paperboard • Other paper or paperboard, made mainly of bleached chemical pulp, not coloured in the mass • Paper or paperboard made mainly of mechanical pulp (for example, newspapers, journals and similar printed matter) • Other, including but not limited to 1) laminated paperboard 2) unsorted scrap

This list is based on Annex. IX of the Basel Convention on Transboundary Movement of Hazardous Wastes and comprises of wastes not characterized as hazardous under Article I of the Basel Convention.]

SCHEDULE IV

[See rules, 8(1) and 9]

**LIST OF HAZARDOUS WASTES REQUIRING REGISTRATION FOR
RECYCLING/REPROCESSING**

Sl. No.	Wastes
1.	Brass Dross
2.	Copper Dross
3.	Copper Oxide mill scale
4.	Copper reverts, cake and residue
5.	Waste Copper and copper alloys in dispersible form.
6.	Slags from copper processing for further processing or refining
7.	Insulated Copper Wire Scrap/copper with PVC sheathing including ISRI-code material namely "Druid"
8.	Jelly filled copper cables
9.	Spent cleared metal catalyst containing copper
10.	Spent catalyst containing nickel, cadmium, zinc, copper and arsenic, vanadium and cobalt
11.	Zinc Dross-Hot dip Galvanizers SLAB
12.	Zinc Dross-Bottom Dross
13.	Zinc ash/skimings arising from galvanising and die casting operations
14.	Zinc ash/skimming/other zinc bearing wastes arising from smelting and refining
15.	Zinc ash and residues including zinc alloy residues in dispersible form
16.	Spent cleared metal catalyst containing zinc
17.	Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "Rains".]
18.	Components of waste electrical and electronic assemblies comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in Part C of this Schedule.
19.	Paint and ink Sludge/residues
20.	Used Oil and Waste Oil -As per specifications prescribed from time to time.

SCHEDULE V

[See rule 3(ze) and (zf)]

at

PART A

SPECIFICATIONS OF USED OIL SUITABLE FOR REPROCESSING/RECYCLING

S. No.	Parameter	Maximum Permissible Limit
1.	Polychlorinated biphenyls (PCBs)	< 2ppm*
2.	Lead	100ppm
3.	Arsenic	5ppm
4.	Cadmium+Chromium+Nickel	500ppm
5.	Polyaromatic hydrocarbons (PAH)	6%

PART B

SPECIFICATIONS OF FUEL DERIVED FROM WASTE OIL

S. No.	Parameter	Maximum Permissible Limits
1.	Sediment	0.25%
2.	Lead	100ppm
3.	Arsenic	5ppm
4.	Cadmium+Chromium+Nickel	500ppm
5.	Polyaromatic hydrocarbons (PAH)	6%
6.	Total halogens	4000ppm
7.	Polychlorinated biphenyls (PCBs)	<2 ppm*
8.	Sulfur	4.5%
9.	Water Content	1%

The detection limit is 2 ppm by Gas Liquid Chromatography (GLC) using Electron Capture Detector (ECD)

SCHEDULE VI

[See rule 13(4)]

HAZARDOUS WASTES PROHIBITED FOR IMPORT AND EXPORT

S. No.	Basel No	Description on Hazardous Wastes
1.	A1010	Mercury bearing wastes
2.	A 1030	Waste having Mercury: Mercury Compounds as constituents or contaminants
3.	A1010	Beryllium bearing wastes
4.	A1020	Waste having Beryllium: Beryllium Compounds as constituents or contaminants
5.	A1010	Arsenic bearing wastes

6.	A1030	Waste having Arsenic: Arsenic compounds as constituents or contaminants
7.	A1010	Selenium bearing wastes
8.	A1020	Waste having Selenium; Selenium Compounds as constituents or contaminants
9.	A1010	Thallium bearing wastes
10.	A 1030	Waste having Thallium; Thallium Compounds as constitutes or contaminants
11.	A 1040	Hexavalent Chromium Compounds bearing wastes
12.	A1140	Wastes Cupric Chloride and Copper Cyanide Catalysts bearing wastes
13.	A 1190	Waste metal cables coated or insulated with plastics containing or contaminated with cola, tar PCB", lead, cadmium, other organohalogen compounds or other constituents as mentioned in Schedule 2 to the extent of concentration limits specified therein
14.	A2020	Waste inorganic fluorine compounds in the form of liquids or sludge but excluding calcium fluoride sludge
15.	A2040	Waste gypsum arising from chemical industry processes if it contains any of the constituents mentioned in Schedule 2 to the extent of concentration limits specified therein.
16.	A2050	Waste Asbestos (Dust and Fibres)
17.	A3030	Wastes that consist of or are contaminated with leaded anti-knock compound sludge or leaded petrol (gasoline) sludges.
18.	A3040	Waste Thermal (heat transfer) fluids
19.	A3060	Waste Nitrocellulose
20.	A3090	Waste Leather dust, ash, sludges or flours when containing hexavalent chromium compounds or biocides
21.	A3100	Waste paring and other wastes of leather or of composition leather not suitable for the manufacture of leather articles, containing hexavalent chromium compounds and biocides
22.	A3110	Fellmongery wastes containing hexavalent chromium compounds or biocides or infectious substances
23.	A3150	Halogenated organic solvents
24.	A3180	Waste, Substances and articles containing, consisting of or contaminated with polychlorinated biphenyls (PCB) and/or polychlorinated terphenyls, (PCT) and/or polychlorinated naphthalenes (PCN) and/or polybrominated biphenyls (PBB) or any other polybrominated analogues of these compounds
25.	A3190	Waste tarry residues (excluding asphalt cements) arising from refining, distillation and pyrolytic treatment or organic materials)
26.	A4020	Clinical and related wastes; that is wastes arising from medical, nursing, dental, veterinary, or similar practices and wastes generated in hospital or other facilities during the investigation or treatment of patients, or research projects.
27.	A4030	Waste from the production, formulation and use of biocides and phyto-pharmaceuticals, including waste pesticides and herbicides which are off-specification, out-dated, and/or unfit for their originally intended use.

28.	A4050	Waste that contain, consist of, or are contaminated with any of the following: Inorganic cyanides, excepting precious metal bearing residues in solid form containing traces of inorganic cyanides. Organic cyanides
29.	A4060	Waste oil/water, hydrocarbons/ water mixtures, emulsions
30.	A4110	Wastes that contain, consist of or are contaminated with any of the following: <ul style="list-style-type: none"> • Any congener of polychlorinated dibenzofuran • Any congener of polychlorinated dibenzo-dioxin.

SCHEDULE VII

(See rule 23)

LIST OF AUTHORITIES AND CORRESPONDING DUTIES

S. No.	Authority	Corresponding Duties
(1)	(2)	(3)
1.	Ministry of Environment and Forests under the Environment (Protection) Act, 1986	(i) Identification of hazardous wastes (ii) Permission to exporters of hazardous wastes (iii) Permission to importers of hazardous wastes (iv) Permission for transit of hazardous wastes through India (v) Sponsoring of training and awareness programme on Hazardous Waste Management-related activities.
2.	Central Pollution Control Board constituted under the Water (Prevention and Control of Pollution) Act, 1974	(i) Co-ordination of activities of State Pollution Control Boards/Committees. (ii) Conduct training courses for authorities dealing with management of hazardous wastes. (iii) Recommend standards and specifications for treatment and disposal of wastes and leachates recommend procedures for characterization of hazardous wastes. (iv) Sector specific documentation to identify waste for inclusion in Hazardous Wastes (Management Handling and Transboundary Movement) Rules, 2008. (v) Prepare guidelines to prevent/reduce/minimize the generation and handling of hazardous wastes. [***] (vii) Any other function under rules delegated by the Ministry of Environment and Forests.

1. Item (vi) omitted by S.O. 1996(E), dated 13th August, 2010 (w.e.f. 1-9-2010).

(1)	(2)	(3)
3.	State Government/Union Territory Government/Administration	(i) Identification of site(s) for common Hazardous Waste Treatment Storage and Disposal Facility (TSDF) (ii) Assess EIA reports and convey the decision of approval of site or otherwise (iii) Acquire the site or inform operator of facility or occupier or association of occupiers to acquire the site (iv) Notification of sites (v) Publish periodically an inventory of all disposal sites in the State/Union territory
4.	State Pollution Control Boards or Pollution Control Committees constituted under the Water (Prevention and Control of Pollution) Act, 1974	(i) Inventorisation of hazardous wastes (ii) Grant and renewal of authorisation (iii) Monitoring of compliance of various provisions and conditions of authorisation including conditions of permission for issued by MoEF exports and imports. (iv) Examining the application for imports submitted by the importers and forwarding the same to Ministry of Environment and Forests (v) Implementation of programmes to prevent/reduce/minimize the generation of hazardous wastes. (vi) Action against violations of Hazardous Wastes (Management Handling) and Transboundary Movement Rules, 2008. (vii) Any other function under these rules assigned by MoEF from time to time. ¹ [(viii) Registration and renewal of registration of Recyclers or Re-processors.]
5.	Directorate-General of Foreign Trade constituted under the Foreign Trade (Development and Regulation) Act, 1992	(i) Grant of licence for import of hazardous wastes (ii) Refusal of licence for hazardous wastes prohibited for imports and export
6.	Port Authority under Indian Ports Act, 1908 (15 of 1908) and Customs Authority under the Customs Act, 1962 (52 of 1962)	(i) Verify the documents (ii) Inform the Ministry of Environment and Forests of any illegal traffic (iii) Analyse wastes permitted for imports and exports. (iv) Train officials on the provisions of the (Management, Handling and Transboundary Movement) Rules, 2008 and in the analysis of hazardous wastes. (v) Take action against exporter/importer for violations under the Indian Ports Act, 1908/Customs Act, 1962.

1. Ins. by S.O. 1996(E), dated 13th August, 2010 (w.e.f. 1-9-2010).

FORM 1

[See rules 5(3), and (7)]

**APPLICATION FOR OBTAINING AUTHORISATION FOR COLLECTION/
RECEPTION/TREATMENT/TRANSPORT/STORAGE/DISPOSAL
OF HAZARDOUS WASTES***

From.....

To

The Member/Secretary,

.....Pollution Control Board/.....Pollution Control Committee,

Sir,

I/We hereby apply for authorisation/renewal of authorisation under sub-rule (3) of rule 5 of the Hazardous Wastes (Management Handling and Transboundary Movement) Rules, 2008, for collection/reception/treatment/transport/storage/disposal of hazardous wastes.

For office use only

5. Code No. :

6. Whether the unit is situated in a critically polluted area as identified by Ministry of Environment and Forests:

To be filled in by applicant**PART A
GENERAL**

3. (a) Name and address of the unit and location of activity:

(b) Authorisation required for (please tick mark appropriate activity/activities):

- (i) collection
- (ii) reception
- (iii) treatment
- (iv) transport
- (v) storage
- (vi) disposal

(c) In case of renewal of authorisation, previous authorisation number and date:

4. (a) Whether the unit is generating hazardous waste as defined in these Rules:

(b) If so the type and quantity of wastes (in Tonnes/KL) :

5. (a) Total capital invested on the project (in Rupees) :

(b) Year of commencement of production :

(c) Whether the industry works general/2 shifts/round the clock :

6. (a) List and quantum of products and by-products (in Tonnes/KL) :

(b) List and quantum of raw material used (in Tonnes/KL) :

7. Furnish a flow diagram of manufacturing process showing input and output in terms of products, waste generated including for captive power generation and demineralised water.

* Delete whichever is not applicable

**PART B
HAZARDOUS WASTE**

8. Hazardous Wastes:
 - (a) Type of hazardous wastes generated as defined under these rules :
 - (b) Quantum of hazardous waste generated :
 - (c) Sources and waste characteristics :
(Also indicate wastes amenable to recycling re-processing and reuse)
 - (d) Mode of storage within the plant, method of disposal and capacity: (provide details).
9. Hazardous wastes generated as per these rules from storage of hazardous chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

**PART C
TREATMENT, STORAGE AND DISPOSAL FACILITY**

10. Detailed proposal of the facility (to be attached) to include :
 - (i) Location of site (provide map) :
 - (ii) Name of waste processing technology :
 - (iii) Details of processing technology :
 - (iv) Type and Quantity of waste to be processed per day :
 - (v) Site clearance (from local authority, if any) :
 - (vi) Utilisation programme for waste processed (Product Utilisation) :
 - (vii) Method of disposal (details in brief be given) :
 - (viii) Quantity of waste to be disposed per day :
 - (ix) Nature and composition of waste :
 - (x) Methodology and operational details of land filling/incineration :
 - (xi) Measures to be taken for prevention and control of environmental pollution including treatment of leachate :
 - (xii) Investment on Project and expected returns :
 - (xiii) Measures to be taken for safety of workers working in the plant :

Place.....

Signature.....

Date.....

Designation.....

FORM 2

[See rule 5(4)]

**FORM FOR GRANT/RENEWAL OF AUTHORISATION BY SPCB/ PCC FOR
OCCUPIERS, REPROCESSORS, REUSERS AND OPERATORS OF FACILITIES
FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT,
AND DISPOSAL OF HAZARDOUS WASTE**

1. Number of authorisation and date of issue:
2.of.....is hereby granted an authorisation to operate a facility for collection, reception, treatment, storage, transport and disposal of hazardous waste on the premises situated at
3. The authorisation granted to operate a facility for generation, collection, reception, treatment, storage, transport and disposal of hazardous wastes.
4. The authorisation shall be in force for a period of.....
5. The authorisation is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Date.....

.....
Signature of Issuing Authority
Designation and Seal

Terms and conditions of authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the SPCB/PCC.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
4. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the SPCB/PCC to close down the facility.
6. An application for the renewal of an authorisation shall be made as laid down under these rules.
7. Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB

FORM 3¹[See rules 5(6), 18(5) and 22(1)]**FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTES BY THE OCCUPIER OR OPERATOR OF A FACILITY**

1. Name and address of the occupier or operator of a facility :
2. Date of issuance of authorisation and its reference number :
3. Description of hazardous waste :

Physical form with description	Chemical form	Total volume (m ³) and weight (in kg.)

4. Description of storage and treatment of hazardous waste

Date	Method of storage of hazardous wastes	Date	Method of treatment of hazardous wastes

1. Subs. by S.O. 1799(E), dated 21st July, 2009 (w.e.f. 21-7-2009).

5. Details of transportation of hazardous waste

Name and address of the consignee of package	Mode of packing of the waste for transportation	Mode of transportation to site of disposal	Date of transportation

6. Details of disposal of hazardous waste

Date of disposal	Concentration of hazardous constituents in the final waste form	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal

7. Data on environmental surveillance

Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (give details)
	Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	

8. Details of hazardous waste sold/auctioned to the recyclers or reprocessors or re-users:

9. Details of hazardous waste reused or recycled

Date	Total quantity of hazardous wastes generated	Details of hazardous waste minimization activity	Materials received	Final quantity of waste generated	Net reduction in waste generation quantity and percentage

Date.....
Place.....

.....
Name and signature of the Head of facility

FORM 4

[See rules 5(6) and 22(2)]

FORM FOR FILING ANNUAL RETURNS BY THE OCCUPIER
OR OPERATOR OF FACILITY(To be submitted by occupier/operator of disposal facility to State Pollution Control
Board/Pollution Control Committee by 30th June of every year for the preceding period
April to March)

1.	Name and address of the generator/operator of facility				
2.	Name of the authorised person and full address with telephone and fax number				
3.	Description of hazardous waste	Physical form with description	Chemical form		
4.	Quantity of hazardous wastes (in MTA)	Type of hazardous waste	Quantity (in Tonnes/KL)		
		(a)			
		(b)			
		(c)			
		*****	*****		
5.	Description of Storage				
6.	Description of Treatment				
7.	Details of transportation	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
8.	Details of disposal of hazardous waste	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
9.	Quantity of useful materials sent back to the manufacturers* and others#	Name and type of material sent back to		Quantity in Tonnes/KL	
		Manufacturers*			
		Others#			

* delete whichever is not applicable

enclose list of other agencies.

Date.....

Place.....

Signature:

Designation:

FORM 5

[See rule 8(1)]

**FORM OF APPLICATION FOR GRANT/RENEWAL OF REGISTRATION
OF INDUSTRIAL UNITS POSSESSING ENVIRONMENTALLY SOUND
MANAGEMENT FACILITIES FOR REPROCESSING/RECYCLING**

(To be submitted to ¹[State Pollution Control Board or the Pollution
Control Committee] in triplicate by the Reprocessor/Recycler)

1.	Name and Address of the unit			
2.	Name of the occupier or owner of the unit with designation, Tel/Fax			
3.	Date of commissioning of the unit			
4.	No. of workers (including contract labourers)			
5.	Consent Validity	(a) Water (Prevention & Control of Pollution) Act, 1974 valid up to..... (b) Air (Prevention & Control of Pollution) Act, 1981 valid upto.....		
6.	Product Manufactured during the last three years (Tonnes/Year)	Year	Name of the Product	Quantity in Metric Tonnes or KL
			(a)	
			(b)	
			(c)	
7.	Raw material consumption during last three years (Tonnes/year)	Year	Name of the Raw Material consumed	Quantity in Metric Tonnes or KL
			(a)	
			(b)	
			(c)	
8.	Manufacturing Process	Please attach manufacturing process flow diagram for each product (s)		
9.	Water Consumption	Industrial.....m ³ /day Domestic.....m ³ /day		
10.	Water Cess paid up to (date)		
11.	Waste water generation as per consent.....m ³ /day	Industrial/Domestic Actual.....m ³ day (avg. of last 3 months)		
12.	Waste water treatment (provide flow diagram of the treatment scheme)	Industrial Domestic		
13.	Waste water discharge	Quantity.....m ³ /day Location..... Analysis of treated waste water for parameters such as pH, BOD, COD, SS, O&G and any other as stipulated by the SPCB/PCC (attach details)		

1. Subs. by S.O. 1996(E), dated 13th August, 2010, for "Central Pollution Control Board" (w.e.f. 1-9-2010).

14.	Air Pollution Control				
	a. Flow diagram for emission control system(s) installed for each process unit, utilities etc.				
	b. Details of facilities provided control of fugitive emission due to material handling, process, utilities etc.				
	c. Fuel consumption	Name of fuel		Quantity per Day/Month:	
		(a)			
		(b)			
	d. Stack emission monitoring results	Stack attached to:	Emissions (for SPM, SO ₂ , NO _x and Metals (like Pb etc.) in particulates in mg/Nm ³)		
	e. Ambient air quality	Ambient air quality location:	Parameters (SPM, SO ₂ , NO _x , Pb, any other) in µg/m ³		
15.	Hazardous waste management:				
	(a) Waste generation	S. No.	Name	Category	Quantity (last 3 years)
	(b) Details on collection, treatment and transport				
	(c) Disposal				
	(i) Please attach details of the disposal facilities				
	(ii) Please attach analysis report of characterisation of hazardous waste generated (including leachate test if applicable)				
16.	Details of hazardous wastes proposed to be acquired through sale/negotiation/contract or import as the case may be for use as raw material	1. Name 2. Quantity required per year 3. Waste listing & No. in Annex VIII (List A)/Annex IX (List B) of Basel Convention (BC) 4. Hazard Characteristic as per Annex III of BC			
17.	Occupational safety and Health aspects	Please provide details of facilities provided			

18	Remarks	
	(i) whether industry has provided adequate pollution control system/equipment to meet the standards of emission/effluent	Yes /No
	(ii) whether HW collection and Treatment , Storage and Disposal Facility (TSDF) are operating satisfactorily	
	(iii) whether conditions exists or likely to exists of the hazardous waste being handled/processed of posing immediate or delayed adverse impacts on the Environment	Yes /No
	(iv) whether conditions exists or is likely to exists of the wastes being handled/processed by any means capable of yielding another material e.g., leachate which may possess eco-toxicity	Yes /No
19	Any other Information (i) (ii) (iii)	
20	List of enclosures as per rule	

Signature.....

Designation.....

Date.....

Place.....

FORM 6

[See rule 8(7)]

**FORM FOR FILING ANNUAL RETURNS AND RECORDS ON
RECYCLABLE HAZARDOUS WASTES BY THE RECYCLERS**(To be submitted by recyclers to State Pollution Control Board/Pollution Control
Committee by 30 June of every year for the preceding period April to March)

1.	Name and address of the recycler	
2.	Name of the authorised person and full address with telephone and fax number	
3.	Installed annual capacity to recycle or dispose the hazardous waste (in MTA)	

4.	Quantity hazardous, waste (in MTA) purchased/sold	Type of wastes	Source of purchase/sold	Quantity (in MTA)
5.	Quantity of hazardous wastes processed	Type of wastes processed		Quantity in MTA)
6.	Quantity and type of material recovered (in MTA)	Type of material recovered		Quantity in MTA)
7.	Quantity of useful materials sent back to the generators/ manufacturers* and others	Name and type of material sent back to		Quantity in Tonnes/KL
		Manufacturers*		
		Others#		
8.	Quantity of hazardous waste generated (in MTA) and its disposal methods	Type of wastes	Quantity (in MTA)	Method of Disposal

* delete whichever is not applicable

enclose list of other agencies

Signature.....

Designation.....

Place.....

Date.....

FORM 7

[See rules 15(1) and 16(1)]

**APPLICATION FOR IMPORT OR EXPORT OF HAZARDOUS WASTE
FOR REPROCESSING/RECYCLING/REUSE**

From

.....

.....

TO BE MAILED BY IMPORTER

To

The Member/Secretary,

.....State Pollution Control Board/.....Pollution Control Committee

.....

Sir,

I/we apply for permission for import of recyclable hazardous wastes.

FOR OFFICE USE ONLY

1. Code No. :
2. Whether the unit is situated in a critically polluted area as identified by the Ministry of Environment and Forests : If yes provide details.

TO BE FILLED IN BY APPLICANT

1. Name and Address of the Exporter with telephone number:
2. Details of hazardous waste to be exported/imported for recycling/reprocessing/reuse:

S. No.	Particulars of hazardous wastes	Six digit Code No.*	Constituent(s) expected	Quantity MT/KL	Any special handling requirement?

* (Here enter as reference nomenclature, the equivalent six digit code no. from European Waste Catalogue EWC, issued pursuant to the Article 1(a) of Council Directive 75/442/EEC on waste or its equivalent as the case may be).

3. The hazardous waste permitted shall be fully insured for transit as well as for any accidental occurrence and its cleanup operation
4. The exported wastes shall be taken back, if it creates a genuine environmental hazard or shall take all such measures to treat and dispose in an environmentally benign manner upto the satisfaction of concerned SPCB/PCC. All such costs involved in such operation shall be borne by Exporter and/or Importer
5. Name and Address of the importer with telephone number:
6. Whether authorization obtained: (Enclose the copy).
7. Whether you have received such imported hazardous waste in the past and if yes give details:

S. No	Description of hazardous wastes	Country of Export	Year	Quantity in tonnes

8. Whether the importer has—
 - (a) Adequate facility to handle imported hazardous waste. : (If yes furnish details)
 - (b) Adequate facility to handle the hazardous wastes generated by the use of such imported hazardous wastes : (Provide details)
9. Break-up of the imported wastes—
 - (a) The total quantity applied for :Tonnes

- (b) Out of (a) above, how much quantity after initial *in-situ* purification, will be available as raw material :Tonnes
- (c) Out of (b) above, how much quantity will be converted into the useful product or co-product :Tonnes
10. Means of Transport (Road, Rail, inland waterway, sea, air) including country of export, transit and import, also point of entry and exit where these have been designated.
11. Information on special handling requirements including emergency provision in case of accident : (Attach details)
12. Undertaking
I hereby solemnly undertake that—
- The full consignment shall be cleared in one lot by arranging authorised transporter under my supervision with due prior intimation to the SPCB/PCC, District Collector and Police Station and the imported waste shall be admitted in an enclosure especially provided in the premises.
 - The waste permitted shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 - The record of consumption and fate of the imported waste shall be monitored and report sent to the SPCB/PCC every fortnight.
 - At every step of consumption of 25, 50, 75 and 100% of the imported waste, the situation in the store shall be shown to the SPCB/PCC at our cost.
 - The hazardous waste which gets generated in our premises by the use of imported hazardous wastes in the form of raw material shall be treated and disposed of and only as per conditions of authorisation.
 - I agree to bear the cost of export and mitigation of damages if any.
 - I am aware that there are significant penalties for submitting a false certificate/undertaking/disobedience of the rules and lawful orders including the possibility of fine and imprisonment.

.....
Signature of the Applicant
Designation

Date.....

Place.....

FORM 8

[See rules 15(1) and 16(1)]

APPLICATION FOR TRANSBOUNDARY MOVEMENT OF HAZARDOUS WASTE

S. No.	Description	Details to be furnished by the Exporter/Importer
(1)	(2)	(3)
1.	Exporter (Name & Address)	
	Contact person	
	Tel/fax	
	Reason for export	

(1)	(2)	(3)
2.	Importer/Recycler (Name & Address)	
	Contact person	
	Tel/fax	
3.	Application concerning ⁽¹⁾	
	Applicants reference number	
	A Single/Multiple movement	
	B. Recovery/Reprocessing Operation	
	C. Pre-authorized recovery/reprocessing facility ⁽¹⁾	
4.	Total intended number of shipments	
5.	Estimated quantity ⁽³⁾ in Kg/Liters	
6.	Intended date(s) or period of time for shipment(s)	
7.	Intended carrier(s) (name, address) ⁽²⁾	
	Contact person: Tel/fax.	
8.	Waste generator (s) (Name, address) ⁽²⁾	
	Contact Person Tel/tax	
	Site of generation & Process	
9.	Method(s) of recycling ⁽⁴⁾	
	R Code	
	Technology employed	
10.	Means of transport ⁽⁴⁾	
11.	Packaging type(s). ⁽⁴⁾	
12.	(i) Designation and complete chemical composition of waste (attach details)	
	(ii) Special handling requirements	
13.	Physical characteristics ⁴	
14.	Waste identification code	
	Basel No	
	OECD No.	
	UN No.	
	ITC (HS)	
	Customs Code (H.S.)	
	Other (specify)	
15.	OECD classification ⁽¹⁾ (attach details)	
	(a) amber/red/other	
	(b) Number	
16.	Y- Number ⁽⁴⁾	
17.	H-Number ⁽⁴⁾	

18.	(a) UN identification Number								
	(b) UN shipping name								
	(c) UN class ⁽⁴⁾								
	(d) Other								
19.	Concerned states, code number of competent authorities, and specific points of entry and exit								
	State of export								
	States of transit								
	State of import								
20.	Customs offices of entry and/or departure								
	<table border="1"> <thead> <tr> <th>Entry</th><th>Departure</th></tr> </thead> <tbody> <tr><td></td><td></td></tr> <tr><td></td><td></td></tr> <tr><td></td><td></td></tr> </tbody> </table>	Entry	Departure						
Entry	Departure								
21.	Exporter's/Generator's declaration:								
	<p>I certify that the information is complete and correct to my best knowledge. I also certify that Legally-enforceable written contractual obligations have been entered into and that any applicable insurance or other financial guarantees are or shall be in force covering the transboundary movement.</p> <p>Name..... Signature.....</p> <p>Date.....</p>								
22.	Number of annexes attached								
FOR USE BY COMPETENT AUTHORITIES									
23.	To be completed by competent authority of Import								
	Notification Received on								
	Transit (Basel)								
	(a) Acknowledgement sent on								
	(b) Name of Competent authority, Stamp and/or signature								
24	Consent to the movement provided by the competent authority of (Country)								
	(a) Consent given on								
	(b) Consent expires on								
	(c) Specific condition	(Yes/No) (Please attach)							
	(d) Name of Competent authority, Stamp and/or signature								

FOR USE BY CUSTOMS OFFICES				
25.	COUNTRY OF EXPORT/DISPATCH OR CUSTOMS OFFICE OF EXIT			
	The waste described overleaf has left the country on			
	Stamp			
	Signature			
26.	COUNTRY OF IMPORT/DESTINATION			
	The waste described overleaf has entered the country on			
	Stamp			
	Signature			
27.	STAMPS OF CUSTOMS OFFICES OF TRANSIT COUNTRIES	Name of Country	Entry	Departure

Notes.—(1) Enter X in appropriate box; (2) Attach list if more than one; (3) Attach detailed list of multiple shipment; (4) See following codes

List of abbreviations used in the Movement Document

RECOVERY OPERATIONS (S. No. 9)	
R1	Use as a fuel (other than in direct incineration) or other means to generate energy
R2	Solvent reclamation/regeneration
R3	Recycling/reclamation of organic substances which are not used as solvents
R4	Recycling/reclamation of metals and metal compounds
R5	Recycling/reclamation of other inorganic materials
R6	Regeneration of acids or bases
R7	Recovery of components used for pollution abatement
R8	Recovery of components from catalyst
R9	Used oil re-refining or other reuses of previously used oil
R10	Land treatment resulting in benefit to agriculture or ecological improvement
R11	Uses of residual materials obtained from any of the operations numbered R1 to 10
R12	Exchange of wastes for submission to any of the operations numbered R1 to R11
R13	Accumulation of material intended for any operation numbered R1 to R12

MEANS OF TRANSPORT (S. No. 10)	PACKAGING TYPES (S. No. 11)	H NUMBER (S.No. 17) AND UN CLASS (S. No. 18)		
R= Road	1. Drum	UN Class	H Number	Designation
T= Train/Rail	2. Wooden barrel	1	H 1	Explosive
S=Sea	3. Jerrican	3	H 3	Inflammable liquids
A= Air	4. Box	4.1	H 4.1	Inflammable solids
W=Inland Waterways	5. Bag	4.2	H 4.2	Constituents or wastes liable to spontaneous combustion
	6. Composite packaging	4.3	H4.3	Constituents or wastes which, in contact with water emit inflammable gases
	7. Pressure receptacle			
	8. Bulk			
	9. Other (specify)	5.1	H 5.1	Oxidizing
		5.2	H 5.2	Organic peroxides
		6.1	H 6.1	Poisonous (acute)
		6.2	H 6.2	Infectious wastes
		8	H 8	Corrosives
		9	H 10	Liberation of toxic gases in contact with air or water
		9	H 11	Toxic (delayed or chronic)
		9	H 12	Ecotoxic
		9	H 13	Capable, by any means, after disposal of yielding yielding another material e.g., leachate, which Possesses any of the characteristics listed above
PHYSICAL CHARACTERISTICS (Sl. No. 13)				1. Powdery/powder
				2. Solid
				3. Viscous/paste
				4. Sludge
				5. Liquid
				6. Gaseous
				7. Other (specify)

¹[FORM 9]

[See Rules 15 (5), 16(5), 16(6)]

TRANSBOUNDARY MOVEMENT-MOVEMENT DOCUMENT

S. No.	Description	Details to be furnished by the Exporter/Importer
1. (i)	Exporter (Name and Address) Contact person Tel/Fax	:
(ii)	Waste Generator/Exporter for ** category (name and address): Contact person with Tel/Fax	:
(iii)	Site of generation (excluded for **category)	:
2.	Importer/recycler (name and address) Contact person with Tel/Fax Movement subject to single/multiple	:
3.	Corresponding to applicant Ref. No. if any	:
4.	Bill of lading (attach copy)	:
5.	Designation and chemical composition of the waste	:
6.	Physical characteristics ⁽³⁾	:
7.	Actual quantity kg/litre	:
8.	Waste identification code Basel No OECD No. UN No. ITC(HS) Customs Code (H.S.) Other (specify)	:
9.	OECD Classification (2) (a) amber/red/other [attach details] (b) number	:
10.	Packaging Type (3) Number	:
11.	UN Classification UN Shipping name UN Identification No. UN Class (3)	:

1. Subs. by S.O. 1799(E), dated 21st July, 2009 (w.e.f. 21-7-2009).

S. No. Description

Details to be furnished by
the Exporter/Importer

H Number (3)

Y Number

12. Special handling requirements

13. Exporter's declaration for hazardous waste:

I certify that the information in SI. No. 1 of 12 above is complete and correct to my best knowledge. I also certify that legally-enforceable written contractual obligations have been entered into and are in force covering the transboundary movement Regulations/Rules.

Date..... Signature.....

Name.....

Exporter's declaration for waste paper:

I certify that the information in SI. No. 1 of 12 above is correct to the best of my knowledge. I also certify that legally enforceable written contractual obligations have been entered into. I also certify that the consignment does not have any Hazardous waste, Municipal waste or Biomedical waste.

Date..... Signature.....

Name.....

TO BE COMPLETED BY IMPORTER/RECYCLER**Item No. 7**14. Shipment received by Importer/Recycler
Quantity received.....Kg/litres

Date:

Name:..... Signature.....

15. Methods of Recovery

R Code if applicable

Technology employed (Attached details if necessary)

16. I certify that nothing other than declare goods covered as per HW (M, H and TM) Rules is intended to be imported in the above referred consignment and will be recycled.

Signature:.....

Date:.....

17. SPECIFIC CONDITIONS ON CONSENTING TO (attach details)
THE MOVEMENT if applicable.

Notes:—(1) Attach list, if more than one; (2) Enter X in appropriate box; (3) See codes on the reverse (x) Immediately contact Competent Authority; (4) If more than three carriers, attach information as required in Sl. No. 5.

List of abbreviations used in the Movement Document

Recovery Operations (S. NO. 7)

- R1 Use as a fuel (other than in direct incineration) or other means to generate energy
- R2 Solvent reclamation/regeneration
- R3 Recycling/reclamation of organic substances which are not used as solvents
- R4 Recycling/reclamation of metals and metal compounds
- R5 Recycling/reclamation of other inorganic materials
- R6 Regeneration of acids or bases
- R7 Recovery of components used for pollution abatement
- R8 Recovery of components from catalysts
- R9 Used oil re-refining or other reuses of previously used oil
- R10 Land treatment resulting in benefit to agriculture or ecological improvement
- R11 Uses of residual materials obtained from any of the operations numbered R1 to R10
- R12 Exchange of wastes for submission to any of the operations numbered R1 to R11
- R13 Accumulation of material intended for any operation numbered R1 to R12

Means of Transport (Sl. No. 5)	Packaging Types (Sl. No. 13)	H Number (S. No. 14) and Un Class (Sl. No. 14)		
1	2	3		
R=Road	1. Drum	UV	H	Designation
T=Train/Rail	2. Wooden barrel	Class	Number	
S=Sea	3. Jerrican	1	H1	Explosive
A=Air	4. Box	3	H3	Inflammable liquids
W=Inland	5. Bag	4.1	H4.1	Inflammable solids
Waterways		4.2	H4.2	Constituents or wastes liable to spontaneous combustion
	6. Composite packaging			
	7. Pressure receptacle	4.3	H4.3	Constituents or wastes which, in contact with Water emit inflammable
	8. Bulk			

1	2	3
	9. Other (specify)	
		gases
5.1	H5.1	Oxidizing
5.2	H5.2	Organic peroxides
6.1	H6.1	Poisonous (acute)
6.2	H6.2	Infectious wastes
8	H8	Corrosives
9	H10	Liberation of toxic gases in contact with air or water
9	H11	Toxic (delayed or chronic)
9	H12	Ecotoxic
9	H13	Capable, by any means, after disposal of yielding another material e.g. leachate, which possesses any of the characteristics listed above

PHYSICAL CHARACTERISTICS (Sl. No 09)

1. Powdery / powder
2. Solid
3. Viscous / paste
4. Sludge
5. Liquid
6. Gaseous
7. Other (specify)

Y Number (S. No. 13) refer to categories of waste listed in Annexure I and II of the Basel Convention as well as more detailed information can be found in an instruction manual available from the Secretariat of the Basel Convention.]

FORM 10

[See rule 15(5)]

**FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE
IMPORTED AND EXPORTED**

1. Name and address of the importer/exporter:
2. Date and reference number of issuance of permission to import/export hazardous wastes:
3. Description of hazardous waste:

Sl. No	Dates of import/export and relevant consignment numbers	Origin/destination of waste	Total volume and weight (in kilograms)	Physical form	Chemical form	Test report

4. Description of storage, treatment and reuse of hazardous waste:

Sl. No	Dates of import/export and relevant consignment numbers	Total volume and weight (in kilograms)	Test report	Method of Storage	Method of treatment and reuse (give details)

FORM 11

[See rule 20(2)]

TRANSPORT EMERGENCY (TREM) CARD

(To be carried by the transporter during transportation of hazardous wastes, provided by the Occupier or Operator of a Facility)

1. Characteristics of hazardous wastes:

S. No.	Type of Waste	Physical Properties/	Chemical Constituents	Exposure Hazards	First Aid Requirements

2. Procedure to be followed in case of fire :
3. Procedure to be followed in case of spillage/accident/explosion :
4. For expert services, please contact :
 - (i) Name & Address :
 - (ii) Telephone No. :

(Name and Signature of Occupier/authorized representative)

FORM 12

[See rule 20(2)]

MARKING OF HAZARDOUS WASTE CONTAINER

HAZARDOUS WASTE*

Handle with Care

Waste Category No.	Compatible Group.....
Total Quantity.....	Date of Storage.....
Contents and State of the Waste	
Sender's Name & Address	Receiver's Name & Address
Phone.....	Phone.....
E-mail.....	E-mail.....
Tel. & Fax No.	Tel. & Fax No.
Contact Person.....	Contact Person.....
In case of emergency please contact.....	

Notes.—

1. Background colour of lab I *fluorescent yellow*,
 2. The words 'HAZARDOUS WASTES' & 'HANDLE WITH CARE' to be prominent and written in red in Hindi, English and in Vernacular Language
 3. Label should be of non-washable material.
- * delete which ever is not applicable

FORM 13

[See rule 21(1)]

HAZARDOUS WASTE MANIFEST

1.	Occupier's Name & Mailing Address (including Phone No.)							
2.	Occupier's Registration No.							
3.	Manifest Document No.							
4.	Transporter's Name & Address; (including Phone No.)							
5.	Type of Vehicle	(Truck/Tanker/Special Vehicle)						
6.	Transporter's Registration No.							
7.	Vehicle Registration No.							
8.	Designated Facility Name & Site Address							
9.	Facility's Registration No.							
10.	Facility's Phone							
11.	Waste Description							
12.	Total Quantity m ³ or MT						
13.	Consistency	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry)						
14.	Transport Description of Wastes							
15.	Containers:	<table border="1"> <thead> <tr> <th>Number</th> <th>Type</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> </tr> <tr> <td></td> <td></td> </tr> </tbody> </table>	Number	Type				
Number	Type							
16.	Total Quantity m ³ or MT						
17.	Unit Wt/Vol. m ³ or MT						
18.	Waste Category Number							
19.	Special Handling Instructions & Additional Information							

20.	OCCUPIER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
	Typed Name & Stamp	Signature	Month	Day
21.	Transporter Acknowledgement of Receipt of Wastes			
	Typed Name & Stamp	Signature	Month	Day
22.	Discrepancy Note Space			
23.	Facility Owner or Operator's Certification of Receipt of Hazardous Waste			
	Typed Name & Stamp	Signature	Month	Day

FORM 14

(See rule 24)

FORMAT OF ACCIDENT REPORT(To be submitted by the occupier or operator of a facility
and the transporter to the SPCB/PCC)

1. The date and time of the accident :
2. Sequence of events leading to accident :
3. The hazardous waste involvement in accident :
4. The date for assessing the effects of the accident on health or the environment :
5. The emergency measures taken :
6. The steps taken to alleviate the effects of accidents :
7. The steps taken to prevent the recurrence of such an accident :

Date.....

Signature:

Place.....

Designation:

FORM 15

[See rules 26(1) and (2)]

**APPLICATION FOR FILING APPEAL AGAINST THE ORDER PASSED
BY CPCB/SPCB/PCC OF THE UNION TERRITORY**

1. Name and address of the person making the appeal :
2. Number, date of order and address of the authority order to which passed the order, against which appeal is being made : (certified copy of the order be attached).
3. Ground on which the appeal is being made :
4. Relief sought for :
5. List of enclosures other than the order referred in para 2 against which the appeal is being filed. :

Date.....

Signature.....

Name and address.....

[FORM 16

**FORM FOR REGISTRATION OF TRADERS FOR
SCHEDULE III, PART (D)**

(To be submitted by trader to the State Pollution Control Boards/pollution Control Committees)

1. Name and Address of the Trader with Telephone and Fax Numbers (with proof)
2. TIN/VAT Number/Import Export Code
3. Description of the waste to be imported
4. Details of storage, if any

Place.....

Date.....

.....

Signature of the authorised person.]